

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
Court - 2**

IA/68(MP)2021 in TP 101 of 2019 [CP(IB) 351 of 2018]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL).
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL).**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 07.05.2021**

Name of the Company:

HDB Financial Services Ltd.

V/s

Vichitra Narayan Pathak Liquidator of Laxmipati
Balaji Infra Pvt Ltd

Section 42 & 60(5) IBC r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing).

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 15.07.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 7th day of May, 2021

**MANORAMA KUMARI
MEMBER JUDICIAL**